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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 25th day of April, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.

ORIGINAL APPLICATION NO. 420 OF 2007

Arjun Prasad, S/o Sri Jaishri Prasad
Gram- Basghati, Post- Bhatpar Rani,
Distt. Deoria.

.....Applicant.

VE R S U S

1. Union of India through General Manager (Personnel),
North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (Personnel),
Northern Railway, Lucknow.

.....Respondent

Present for the Applicant: Sri Vivek Verma
Present for the Respondents : Sri

ORDER

BY HON'BLE MR. ASHOK S. KARAMADI, JM

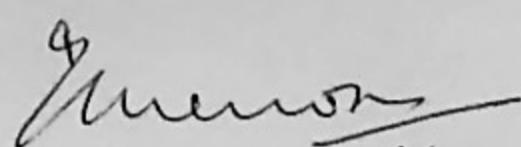
Having regard to the relief sought in this application and the grounds for seeking direction to the respondents, after hearing counsel for the applicant, the said request cannot be acceded to in view of the absence of any material. In that view of the matter counsel for the applicant prays for withdrawing the O.A with liberty to approach the appropriate authority.

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2. Having regard to the submissions made by the counsel for the applicant, we think it just and proper to permit the applicant to withdraw the O.A with liberty to file representation before the competent authority for redressal of his grievance against the order dated 02.08.2006 within 2 weeks from the date of communication of this order. In case, the applicant files such a representation , the authority concerned shall consider the same and passed appropriate order within six weeks from the date of submission of representation.

3. With the aforesaid direction, the O.A is disposed of at the admissions stage itself with no order as to costs.



(K.S. MENON)

MEMBER- A



(ASHOK S. KARAMADI)

MEMBER- J.

/Anand/